

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION No. 3238
TO BE ANSWERED ON FRIDAY, THE 4TH AUGUST, 2017
13, SHRAVANA, 1939 (SAKA)**

LINKING OF AADHAAR WITH PAN CARD FOR RELIGIOUS COMMUNITIES

3238. SHRI VINCENTH. PALA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the religious bodies like the Churches and other religious communities required to link their Aadhaar card with PAN card, if so, the details thereof;
- (b) whether the Christian Churches need to register themselves as 'Society' in India in order to have their bank account operational, if so, the details thereof;
- (c) whether the Churches are required to pay Income Tax, if so, the details thereof along with the name of Churches in North East India and tax amount collected from them during the last five years; and
- (d) whether the Government has received any representation from the Churches or individuals for clarification about the implication of Aadhaar Card to the Church and its Institutions, if so, the details thereof and response of the Government thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

- (a) No Madam. As the religious bodies and religious communities are not eligible to obtain Aadhaar, the provisions of section 139AA of the Income-tax Act, 1961(the Act) shall not be applicable in their case. Hence, they are not required to link their Aadhaar number with permanent account number.
- (b) The requisite information is being collected.
- (c) The Societies/ Trusts registered under section 12A or 12AA or 10(23C) (iv) of the Act (including Churches) are not required to pay tax, subject to the conditions specified under the Act. Further, the data in respect of taxes collected from Churches in North East India are not maintained separately.
- (d) No Madam.
